

ment for inter State movement of levy free rice on State Government account.

(c) and (d) Central Government have received requests from time to time from the Government of Kerala to allow them to purchase 30,000 to one lakh tonnes of levy free rice from the surplus States. Taking into account availability in the surplus States, Kerala Government were allowed to purchase during 1982-83 Kharif marketing season, 75,000 tonnes of rice in all, 15,000 tonnes from Punjab/Haryana, and 60,000 tonnes from Andhra Pradesh.

Increase In Pure Ghee Prices

*179. SHRI MOHANLAL PATEL :
SHRI CHINTAMANI JENA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that pure ghee prices are shooting up day by day not only in private sector but in public sector also;

(b) if so, the reasons for the increase in pure ghee prices throughout the country; and

(c) the steps being taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) There has been some increase in the prices of Desi Ghee both in private and public sectors.

(b) The production and marketing of Desi Ghee is largely in the hands of private-sector Desi ghee is also not subject to any price control. Increase in prices of desi ghee appears to have been influenced by the behaviour of the prices of edible oils, feed, fodder and milk and prices of other essential commodities.

(c) Government has consistently undertaken a number of programmes in the Central sector and State Plans for development of livestock and dairies for increasing production of milk and to maintain the price of milk and milk products at reasonable levels keeping the interest of producers and consumers in view.

सुरत, गुजरात में कमान्ड एरिया
डेवलपमेंट के लिए सहायता

*180. श्री छीतू भाई गामित : क्या सिंचाई

मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात में उकाई काकाडापुर कमान्ड एरिया डेवलपमेंट अथारिटी, सुरत, गुजरात ने भारत सरकार से कमान्ड एरिया के विकास की योजना में सहायता करने का अनुरोध किया है ;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ;

(ग) उक्त योजना के लिए कुल कितनी राशि की सहायता की मांग की गई है और भारत सरकार द्वारा कितनी राशि मंजूर की गई है ; और

(घ) इस योजना के अन्तर्गत किए जाने वाले विकास कार्यों का ब्यौरा क्या है ?

सिंचाई मंत्रालय के राज्य मंत्री (श्री राम निवास मिर्धा) : (क) से (घ) गुजरात सरकार के अनुरोध पर उर्कई ककरापार परियोजना 1974 से केन्द्रीय प्रायोजित कमान क्षेत्र विकास कार्यक्रम में शामिल रही है। इस कार्यक्रम के अन्तर्गत, स्थापना, सर्वेक्षणों, फील्ड चैनलों का निर्माण करने, भूमि समतल करने, फील्ड ड्रेनों का निर्माण करने तथा वारंबंदी लागू करने जैसी आइटमों पर हुए व्यय के लिए केन्द्र द्वारा राज्य सरकार को बराबर की सहायता दी जाती है।

राज्य सरकार से कार्यक्रम में सम्मिलित सभी परियोजनाओं के लिए दावे प्राप्त होते हैं न कि प्रत्येक परियोजना के लिए अलग-अलग। गुजरात सरकार ने वर्ष 1983-84 के लिए 256.22 लाख रुपए की केन्द्रीय सहायता मांगी थी। केन्द्रीय सहायता दो किस्तों में दी गई है, पहली किस्त पिछले वर्ष में व्यय न की गई शेष राशि को समायोजित करते हुए एक वर्ष में देय राशि की लगभग आधी थी। 1982-83 में गुजरात सरकार को दी गई कुल राशि में से व्यय न की गई 30.07 लाख रु० की शेष राशि को हिसाब में लेते हुए, 102.55 लाख रुपए की राशि दी गई है। जनवरी, 1984 तक वास्तविक कार्य-निष्पादन तथा वित्तीय वर्ष

के शेष भाग के दौरान संभावित कार्य-निष्पादन का मूल्यांकन करने के पश्चात् राज्य सरकार को देय राशि फरवरी, 1984 में दे दी जाएगी।

इस कार्यक्रम के अन्तर्गत, वर्ष 1983-84 के दौरान उकई ककरापार परियोजना के लिए, राज्य सरकार द्वारा निर्धारित किए गए भौतिक लक्ष्यों में, 30,200 हैक्टेयर को शामिल करने के लिए फील्ड चैनलों का निर्माण करना, 5,500 हैक्टेयर से अधिक भूमि समतल करना, 7,850 हैक्टेयर को शामिल करने के लिए फील्ड ड्रेनों का निर्माण करना तथा 10,000 हैक्टेयर से अधिक में बारबंदी लागू करना शामिल है।

Bomb Scare in Nehru Stadium

*181. SHRI SATYASADHAN CHAKRA-BORTY : Will the Minister of SPORTS be pleased to state :

(a) whether the attention of Government has been drawn to the news item regarding a bomb scare at the Jawahar Lal Nehru Stadium recently ;

(b) if so, whether in view of recent upsurge in extremist activities in and around the capital, adequate security arrangements have been ensured to protect the life of persons using it and assets of the said stadium ;

(c) whether Government are thinking to create a special Security force for the protection of the stadium and its users ;

(d) if so, details thereof ; and

(e) if not, how the people using the stadium and the stadium itself are being kept out of bound of such extremist elements ?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) :

(a) to (e) Attention of Government has been drawn to the news item regarding a bomb scare at the Jawaharlal Nehru Stadium, New Delhi on the 24th October, 1983. The bomb scare proved to be a hoax.

The watch and ward functions in the Jawaharlal Nehru Stadium and in the other Asiad stadia are being discharged by private

agencies. The security arrangements at the Asiad Stadia, in general, and those at the Jawaharlal Nehru Stadium, in particular; were reviewed at a meeting held on 28th October, 1983 which was attended among others by the Delhi Police authorities. At this meeting, certain additional measures aimed at tightening security arrangements were decided upon. So far, the security arrangements at the various Asiad stadia have proved satisfactory. There is no proposal at present to create a special security force for the protection of the stadia and their users.

Strike In Eastern Zone of F.C.I. On Deputationists And Grant of Interim-Relief

1851. SHRI RAMJIBHAI MAVANI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have been informed about the strike by F.C.I. Employees Union in East Zone on 4 October, 1983 opposing the proposal to absorb 4000 deputationists of State Government of West Bengal in F.C.I. ;

(b) if so, the action taken by Government against F.C.I. authorities for considering absorption of deputationists ;

(c) whether a case in this matter is pending before the Supreme Court involving all concerned as party ;

(d) whether it is also a fact that the deputationists of West Bengal in F.C.I. have been given interim-relief and other monetary benefits for which recovery is being made from the Government of West Bengal ; and

(e) if so, whether consent of State Government has been taken for such payments and if not, the action being taken to withdraw this benefit ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) :

(a) and (b) It is true that some of the Unions of the Food Corporation of India have expressed themselves against absorption of deputationists of State Government of West Bengal in F.C.I. However, the question of absorption of deputationists is being considered on merits.